servant of the Supreme Court or of any High Court or Courts sub-ordinates thereto, nor there is any proposal to amend Section 2(C) of the Administrative Tribunals Act.

Collaboration between M/s Rolta
Computers and Industries Pvt.
Ltd. and multi-national intergraph of USA

2128. SHRI BEKAL UTSAHI: Will the PRIME MINISTER be pleased to state:

- (a) whether Government's attention has been drawn to a spate of advertisements by M/s. Rolta Computers and Industries Pvt. Ltd., Bombay regarding "necessary permission and licences" for collaboration with the USA multinational INTERGRAPH, for import of technology for the production of CAD/CAM computer system in In-India:
- (b) if so, what are the details of the permissions claimed and licences given to the said company; and
- (c) whether it is also a fact that both ROLTA AND INTERGRAPH were allowed to revise their applications for licences in violation of the existing norms for issuing of industrial licences; if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M. G. K. MENON): (a) Yes, Sir.

(b) M/s. Rolta Computers and Industries Pvt. Ltd., Bombay have been given Letter of Intent and approval for foreign collaboration with M/s. Intergraph Corporation, USA in February, 1989 for the manufacture of engineering work stations and network servors (computer based systems) for a total capacity of Rs. 30 crores and Rs. 3 crores per annum, respectively. The Phased Manufacturing Programme of M/s.

Rolta has also been approved by the Government in March, 1990.

(c) No, Sir.

Manufacturing of electronic equipment for medical use

- 2129. SHRI MOHD. KHALEE-LUR RAHMAN: Will the PRIME MINISTER be pleased to state:
- (a) what are the names of the Indian Companies manufacturing electronic equipments for medical use with foreign collaboration;
- (b) the particulars of the products, overseas, collaborators and the last two years production in terms of number and value; and
- (c) the phased manufacturing programmes stipulated and collaboration fees/royalties paid?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M. G. K. MENON): (a) to (c) The information is being collected and will be laid on the Table of the House.

Revision of house building loan limit for Public Sector Employees

- 2130. SHRI N. E. BALARAM: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that due to the stand taken by certain public sector undertakings' Management on Central Government pay-pattern, the House-building loan limit and liberalised conditions in payments of the same have so far not been modified:

- (b) if so, the list of such Under takings which so far have not amended/liberalised their House Building Rules/Conditions atleast in line with Government guidelines for raising the loan limits besides facilitating the liberalised second mortgage provisions on parri-passu arrangements with the lending financial-banking institutions; and
- (c) whether Government would issue the specific directives to such Undertakings to amend-liberalise their loan scheme/Rules to boost housing activities in Delhi as per Government Policy?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND THE MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI BHAGEY GOBARDHAN): (a) Yes, Sir.

(b) and (c) The Central Public Sector enterprises can formulate their own rules regarding House Building Advance, having regard to their financial position. The Central Public Enterprises have been adviced to encourage their employees to take loan from organised financial institutions like LIC, HDFC etc. and to extend interest subsidy provided this is restricted to the difference between the rate of interest charged by these institutions and the rate charged by the Central Government under their Rules.

Achievement of the Planning Commission

- 2131. SHRI KRISHAN LAL SHARMA: Will the PRIME MINISTER be pleased to state:
- (a) whether the Planning Commission completed 40 years of its existence on 15th March, 1990;
- (b) if so, whether it is a fact that the Planning Commission was

- established with the object of promoting rapid increase in the standard of living of the people; exploitation of the resources of the country efficiently and increasing production and offering employment to all;
- (c) whether Government have made any appraisal of the achievements of the Planning Commission during the period; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND THE MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI BHAGEY GOBARDHAN): (a) Yes, Sir.

- (b) The Planning Commission was established vide Government of India Resolution of 15th March, 1950 with the objectives to:
 - 1. Make an assessment of the material, capital and human resources of the country, including technical personnel, and investigate the possibilities of augmenting such of these resources as are found to be deficient in relation to the nation's requirements;
- 2. Formulate a Plan for the most effective and balanced utilisation of the country's resources;
- 3. On a determination of priorities, define the stages in which the Plan should be carried out and propose the allocation of resources for the due completion of each stage;
- 4. indicate the factors which are tending to retard economic development, and determine the conditions which in view of the current social and political situation, should be established for the successful execution of the Plan;